

C.A.No. 1297-1298 OF 2002

ITEM No.3

Court No. 9

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No.1297-1298/2002

RAMA SHANKER SINGH

Appellant (s)

VERSUS

CHANCELLOR, PURVANCHAL UNIVERSITY & ORS.
(Office report on default)

Respondent (s)

Date : 30/07/2004 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE P. VENKATARAMA REDDI

HON'BLE MR. JUSTICE B.P. SINGH

For Appellant (s) Ms. Niranjana Singh, Adv.
Mr. Abhishek Choudhary, Adv.

For Respondent (s) Mr. K.N. Rai, Adv.(NP)

UPON hearing counsel the Court made the following
O R D E R

Learned counsel for the petitioner states that the petitioner is not in a position to ascertain the address of respondent no.4 and, therefore, desires to delete the same from the array of parties. Learned counsel is permitted to do so at the risk of the petitioner.

(Meenu Sethi)
Court Master

(Promila Nagpal)
Court Master

